#### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# **APPEAL NO. 26 OF 2017 APPEAL NO. 27 OF 2017**

Dated: 17<sup>th</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### **APPEAL NO. 26 OF 2017**

#### In the matter of:

Punjab State Power Corporation Ltd. & Ors. .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Chaudhri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Tajender K. Joshi

Mr. Krishna Kant for R-2 to R-7 & R-9 to 10

### **APPEAL NO. 27 OF 2017**

#### In the matter of:

Shri K. D. Choudhary, CMD, Punjab State Power Corporation Ltd. .... Appellant(s)

Punjab State Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Chaudhri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

## **ORDER**

Learned counsel for respondent Nos. 2 to 6 states that he is filing reply today. Delay in filing reply is condoned and reply may be taken on record.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 15.09.2017 after serving copy on the other side.

List these matters on <u>11.10.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt